

Central Administrative Tribunal
Principal Bench

RA No.260/99 in
OA No.1863/95

New Delhi this the 17th day of December, 1999.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman
Hon'ble Mrs. Shanta Shastray, Member (A)

Paramjit Kaur,
W/o Sh. Rajinder Prasad,
R/o C-276, Albert Square,
DIZ Area, Mandir Marg,
New Delhi.Applicant

-Versus-

Union of India & OthersRespondents

O R D E R (By Circulation)

By Reddy, J.:-

We do not find any error apparent on the face of the record as to interfere with the order of the Tribunal. It should be noticed that in the absence of the parties or the counsel for the applicant the case was disposed of on merits in accordance with Central Administrative Tribunal (Procedure) Rules, 1987. It cannot, therefore, be said that the order needs to be reviewed on this ground.

2. Several grounds are raised to show that the order is not in accordance with the judgement of the Supreme Court, particularly R.K. Sabharwal's case, AIR 1995 SC 1371. A wrong view taken by the Tribunal will not be a ground for reviewing the judgement. We do not find any valid ground taken for review of the judgement. The R.A. is, therefore, dismissed, in circulation.

1 and 2

(Smt. Shanta Shastray)
Member (A)

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(V.Rajagopala Reddy)
Vice-Chairman (J)